

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 137 of 2024

**IN THE MATTER OF:**

Vijay Chandel

...Applicant

Versus

State of H.P. & Others

...Respondents

**INDEX**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Pages</b>
1.	Response to Letter Petition/ O.A. No. 137 of 2024 by way of Affidavit.	1 - 10
2.	<b>Annexure R-1(Colly).</b> The copies of deposit receipts of cost.	11-12
3.	<b>Annexure R-2.</b> A copy of letter dated 01.05.2024.	13
4.	<b>Annexure R-3.</b> A copy of letter dated 19.12.2024.	14
5.	<b>Annexure R-4 (Colly)</b> The copies of letters dated 11.08.2024, 02.09.2024, 22.10.2024, 06.01.2025 & 10.03.2025.	15-19
5.	<b>Annexure R-5 (Colly)</b> The copies of order dated 28.06.2024, letters dated 09.07.2024 & 06.09.2024.	20-24



6.	<b>Annexure R-6.</b> A copy of Cheque dated 03.04.2025.	-25
----	--	-----

Place: Shimla  
Date

  
Respondent No. 2  
Director of Industries  
Himachal Pradesh

Through

*Divyanshu*

Divyanshu Kumar Srivastava (D/1383/2015)  
48, Lawyers Chamber, Supreme Court of India  
9711872319  
Dksrivastava0511@gamil.com

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 137 of 2024

**IN THE MATTER OF:**

Vijay Chandel

...Applicant

Versus

State of H.P. & Others

...Respondents

**RESPONSE TO LETTER PETITION/O.A. NO. 137 OF 2024  
BY WAY OF AFFIDAVIT IN COMPLIANCE TO THE  
ORDER DATED 14.02.2025 PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW  
DELHI, ON BEHALF OF RESPONDENT NO. 1 TO 4  
THROUGH RESPONDENT NO. 2.**

**MAY IT PLEASE YOUR LORDSHIPS:**

I, Dr. Yunus S/o Mohammad Nazir, age 46 years, Occupation Government Service and presently posted as Director of Industries, Himachal Pradesh Shimla, do hereby solemnly affirm and state on oath as under: -

1. That it is humbly submitted that the above-mentioned Original Application came up for hearing on 14.02.2025 and on the said date, after hearing the matter at a length, the Hon'ble Tribunal was pleased to pass the order as under:

*"19. Learned Counsel for respondents no. 1 to 4 seeks one month time for deposit of costs and filing their responses".*

  
Director of Industries  
Himachal Pradesh

**ATTESTED**  
  
with Commissioner

2. That in compliance to the aforementioned order, the Respondent No. 1 to 4 have deposited the cost of Rs.10,000/- each in the account number 15530210001349, National Green Tribunal Bar Association, New Delhi and deposit receipt thereof, are enclosed herewith as **Annexure R-1 (Colly)** for kind information of this Hon'ble Tribunal.
3. That vide order dated 19.04.2024, the Hon'ble Tribunal constituted a joint committee comprising of representatives of Director, Geological Wing, Department of Industries, State of Himachal Pradesh; Member Secretary, Himachal Pradesh State Pollution Control Board (HPSPCB); Deputy Commissioner, Solan, Himachal Pradesh and DFO, Solan, Himachal Pradesh with the directions to verify the factual position and take an appropriate remedial action.
4. That in order to effectuate the aforementioned directions, the Geologist (Zone-III), Geological Wing, Directorate of Industries, H.P. Shimla vide letter dated 01.05.2024 nominated the Mining Officer Solan, District Solan, H.P. as representative of Director of Industries, H.P. A copy of letter dated 01.05.2024 is enclosed herewith as **Annexure R-2** for kind perusal of this Hon'ble Tribunal.
5. That in compliance to the order dated 19.04.2024, the joint committee has filed its report dated 20.05.2024 and 08.08.2024 in the Hon'ble Tribunal. Since, the joint inspection stands conducted by the representatives of the replying Respondent No. 1 to 4, therefore, the facts placed in



Director of Industries  
Himachal Pradesh

**ATTESTED**

With Commission

the said reports, may kindly be treated as reply on behalf of the said Respondents.

6. That vide order dated 10.12.2024, the Hon'ble Tribunal has passed the directions as under:

*"12. In the present case soil is stated to have been excavated from public places illegally. Such illegal excavation of soil amounts to theft and constitutes cognizable offence punishable under Section 379 Indian Penal Code, 1890. Therefore, Geological Wing, Department of Industries, State of Himachal Pradesh is directed to examine all the cases of supply of sand by the contractors/sub-contractors to the railways and to lodge FIR against violators who did not have the requisite permits for excavation of soil and who supplied soil without obtaining the same from persons having permits for excavation of soil".*

7. That in order to comply with the aforementioned directions, the Geologist (Zone-III), Geological Wing, Directorate of Industries, H.P. Shimla vide letter dated 19.12.2024 directed the Mining Officer Solan, District Solan, H.P., to get the information from the respective authorities of Railways as to the contractors/sub-contractors of Himachal Pradesh by whom the soil has been or is being supplied for executing the work of New Broad Gauge Railway Line Project from Chandigarh to Baddi and also verify whether these

contractors/sub-contractors have taken requisite permissions from the respective authorities of Department of Industries, or not. In case, it is found that these contractors/sub-contractors, have not taken any permission as required under the provisions contained in the Himachal Pradesh Minor Minerals (Concessions) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 as amended time to time, then, the punitive action be initiated against them as per the provision of said Rules. In addition, these cases be forwarded to the concerned authority of Department of Environment, Science and Technology to the Govt. of Himachal Pradesh for imposing environment compensation as per the Notification dated 18.08.2022 issued by the said Deptt. and also lodge FIR against the said contractors/sub-contractors in the concerned Police Station. A copy of letter dated 19.12.2024 is enclosed herewith as **Annexure R-3** for kind perusal of this Hon'ble Tribunal.

8. That in response to the above letter dated 19.12.2024, the Mining Officer Solan vide letter dated 02.01.2025 has reported that the said Officer, being a member of joint committee, had already initiated actions and accordingly, the said Officer has issued letters dated 11.08.2024, 02.09.2024, 22.10.2024, 06.01.2025 & 10.03.2025 to the Deputy Chief Engineer (C-II), Near Railway Hospital, Northern Railway Colony, Sector -13 Chandigarh -160102 with the request to provide the information as follows:

ATTESTED

With Commission

Director of Industries  
Himachal Pradesh

*"1. Details of the total royalty deposited for the stated work.*

*2. Details of the total permissions obtained to use the minerals.*

*3. Details of total bills raised for the corresponding quantity of minerals by the contractor.*

*4. Details of legal source of the minerals used for the construction of the stated construction work including the ordinary brick earth of soil.*

*5. Details of status of work i.e. tentative completed and the pending work and the minerals.*

*6. Details/status of balance/stacked raw material available on the site".*

However, till date the said authority of the Railways has not responded the above letters and in absence of which, the directions passed by the Hon'ble Tribunal could not be complied with. The copies of letters dated 11.08.2024, 02.09.2024, 22.10.2024, 06.01.2025 & 10.03.2025 as **Annexure R-4 (Colly)** for kind perusal of this Hon'ble Tribunal. Further, the said Mining Officer has also verified his official record in order to ascertain the permissions which stands granted to the eligible persons for supplying the soil to the Railways authorities for executing the work of New Broad Gauge Railway Line Project from Chandigarh to Baddi and in pursuant thereto, it is humbly submitted that the Geologist (Zone-III), Geological Wing, Directorate of Industries, H.P. Shimla had granted a permission, after

ATTESTED

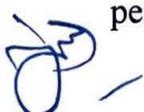
with Commisary

  
Director of Industries  
Himachal Pradesh

completion of all codal formalities as provided under Rule 33 of the Himachal Pradesh Minor Minerals (Concessions) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, vide order dated 28.06.2024 in favour of M/s Singla Construction Ltd. SCO 22-23, 1<sup>st</sup> Floor, Sector- 28 C, Chandigarh to lift about 27,000 MT of useable clay/soil and to use the same for filling earth work in construction of Chandigarh Baddi New Broad Gauge link for a period of three months or till the material is exhausted whichever is earlier subject to the condition that he shall deposit the royalty of the said material in advance in the office of the Mining Officer Solan and thereafter, take further permission from the said Officer. As such, the said Mining Officer issued permission vide letter dated 09.07.2025. However, vide letter dated 06.09.2024, M/s Singla Construction Ltd. had surrendered the above permission and out of 27,000 MT, the said company has used only 5,000 MT after depositing the due royalty. The copies of order dated 28.06.2024, letters dated 09.07.2024 & 06.09.2024, are enclosed herewith as **Annexure R-5 (Colly)** for kind perusal of this Hon'ble Tribunal.

It is pertinent to mention here that the above permission was granted for captive purpose only i.e. to use the soil for filling earth work in construction of Chandigarh Baddi New Broad Gauge link, however, the competent authorities of Department of Industries has also granted permissions for sale of soil in Baddi area. As such, it is

**ATTESTED**  
with Commissions

  
Director of Industries  
Himachal Pradesh

essential to ascertain the name of contractors/sub-contractors from the Office of Deputy Chief Engineer (C-II), Near Railway Hospital, Northern Railway Colony, Sector -13 Chandigarh, who have supplied soil for executing the work of New Broad Gauge Railway Line Project from Chandigarh to Baddi, in order to verify whether the persons to whom permissions have been granted for sale of soil, have supplied the soil to the said project, or not. Therefore, this Hon'ble Tribunal is humbly prayed to direct the said Deputy Chief Engineer (C-II) to supply the list of contractors/sub-contractors to the Mining Officer Solan, District Solan, H.P. for effectuating the directions passed by the Tribunal vide para 12 of order dated 10.12.2024 in letter & spirit.

9. That vide order dated 10.12.2024, the Hon'ble Tribunal has also passed the directions as under:

*"13. In the report of the Joint Committee it was mentioned that amount of Rs.10,80,0000/- were imposed as environmental compensation on the persons whose names were mentioned in table-A and table-B, which amount has not been recovered so far. The amount of compensation has been imposed on the ground of being necessary to remediate the environmental damage caused by illegalities on the part of the violators. Any environmental damage caused requires*

ATTESTED

With Commission

  
Director of Industries  
Himachal Pradesh

taking of prompt action for remediation and any undue delay may result in irreversible environmental damage.

14. Recovery and utilization of the amount of Rs.10,80,0000/- is, therefore, urgently required for remediation of the damage caused respondent no.4-HPSPCB and respondent no.1-State of Himachal Pradesh are directed to take appropriate steps for recovery of the environmental compensation from the violators. In case any of the violators is from different State, appropriate reference may be made to the concerned District Magistrate for recovery of the amount of environmental compensation from the violators concerned.

15. In case of any default on the part of the State of Himachal Pradesh and its instrumentalities in recovery of the amount of the environmental compensation within 60 days, it will be appropriate that the State of Himachal Pradesh deposits amount of Rs. 10,80,0000/- with HPSPCB from District Mineral Fund of other heads as may be considered appropriate for utilization for remediation of environmental damage caused".

ATTESTED

with Commission

  
Director of Industries  
Himachal Pradesh

10. That in order to comply with the aforementioned direction, the Mining Officer Solan, District Solan, H.P. has reported that the competent authority i.e. Sub-Divisional Officer, Nalagarh, District Solan, H.P. has issued notices to the persons whose names are mentioned in table-A and table-B of the joint inspection report and the process to recover the environment compensation is in progress. However, Since the utilization of the amount of Rs.1,08,00,000/- is, urgently required for remediation of the damage caused to the environment, therefore, as per the direction of this Hon'ble Tribunal, after taking the approval from Deputy Commissioner-cum-Chairman District Mineral Foundation Trust, District Solan, H.P., the said amount has been deposited vide cheque dated 03.04.2025 in favour of the Director, Department of Environment, Science & Technology the Govt. of H.P., for using the same amount for remediation of the damage caused to the environment, as the Notification dated 18.08.2022 for imposing the environment compensation has been issued by the said department. A copy of Cheque dated 03.04.2025 is enclosed herewith as **Annexure R-6** for kind perusal of this Hon'ble Tribunal. It is apt to mention here that after recovery of the environment compensation from the persons mentioned in table -A & table -B of joint inspection report, the same shall be deposited in the District Mineral Foundation Trust, District Solan, H.P.

ATTESTED  
with Commission

  
Director of Industries  
Himachal Pradesh

11. That the present Affidavit may kindly be taken on record in the interest of justice.

  
Deponent  
Director of Industries  
Himachal Pradesh

**VERIFICATION:**

I, the above deponent do hereby verify that the contents of this Affidavit from para 1 to 11 are true and correct to the best of my knowledge and belief, as the information has been derived from the official record. No part of it is false and nothing material has been concealed there from.

Verified at Shimla on this day 5<sup>th</sup> April, 2025.

Identified By  
ATTESTED  
with Commission

Certified that the above deponent was declared before me on solemn affirmation on this day of 5<sup>th</sup> April 2025 at Shimla in the District of Shimla by Sh. Jaydeep Kumar who was identified by Sh. Jaydeep Kumar who is personally known to me and the contents of the above affidavit have been read over & explained to the deponent in vernacular who admitted them to be correct and true at the time of making thereof.



Oath Commissioner  
District Court, Shimla

  
Deponent  
Director of Industries  
Himachal Pradesh

All Cuttings and Corrections are duly attested by me.  
5<sup>th</sup> 25  
Oath Commissioner

शाखा / Branch Solan युको बैंक  
दिनांक / Date 17/02/2005 UCO BANK  
ब.बैं. / चा. खा. / न.क्र. / आ.ज. / मी.ज. / ऋण मद्दे जमा हेतु  
For the Credit of SB / CA / CC / RD / TD / Loan  
खाता संख्या  
Account No. 15530210001349  
नाम / Name NGT Pay Association

बैंक / शाखा Bank / Branch	चेक सं. Cheque No.	₹ / Rs.	₹ / P.
<u>Chq UCO</u>	<u>169</u>		
<u>Chy Chy Secretary State</u>			
<u>of HP Dept of Personnel</u>			
योग / TOTAL			
₹ (शब्दों में / in words) <u>ten thousand only</u>			
जमाकर्ता के हस्ताक्षर Signature of Depositor		बैंक अधिकारी के हस्ताक्षर Bank Official's Signature	

कृपया पन्ने की दूसरी ओर शर्तें देखें / Please see overleaf for Conditions

शाखा / Branch Solan युको बैंक  
दिनांक / Date 17/2/2005 UCO BANK  
ब.बैं. / चा. खा. / न.क्र. / आ.ज. / मी.ज. / ऋण मद्दे जमा हेतु  
For the Credit of SB / CA / CC / RD / TD / Loan  
खाता संख्या  
Account No. 15530210001349  
नाम / Name NGT Pay Association

बैंक / शाखा Bank / Branch	चेक सं. Cheque No.	₹ / Rs.	₹ / P.
<u>Chq UCO</u>	<u>170</u>		
<u>(Paid by Director Geological</u>			
<u>Wing) Dept of Industries</u>			
योग / TOTAL			
₹ (शब्दों में / in words) <u>ten thousand</u>			
जमाकर्ता के हस्ताक्षर Signature of Depositor		बैंक अधिकारी के हस्ताक्षर Bank Official's Signature	

कृपया पन्ने की दूसरी ओर शर्तें देखें / Please see overleaf for Conditions

शाखा / Branch Solan युको बैंक  
दिनांक / Date 17/2/2005 UCO BANK  
ब.बैं. / चा. खा. / न.क्र. / आ.ज. / मी.ज. / ऋण मद्दे जमा हेतु  
For the Credit of SB / CA / CC / RD / TD / Loan  
खाता संख्या  
Account No. 15530210001349  
नाम / Name NGT Pay Association

बैंक / शाखा Bank / Branch	चेक सं. Cheque No.	₹ / Rs.	₹ / P.
<u>Chq UCO Solan</u>	<u>171</u>		
<u>(Paid by Deputy Commissioner</u>			
<u>Solan)</u>			
योग / TOTAL			
₹ (शब्दों में / in words) <u>ten thousand</u>			
जमाकर्ता के हस्ताक्षर Signature of Depositor		बैंक अधिकारी के हस्ताक्षर Bank Official's Signature	

कृपया पन्ने की दूसरी ओर शर्तें देखें / Please see overleaf for Conditions

*[Signature]*  
Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1



## National Green Tribunal Bar Association

Room No. 28, NGT Complex, Faridkot House, Copernicus Marg, New Delhi - 110001  
Tel. : +91-9910811802 E-mail : info@ngtba.org Website : www.ngtba.org

Receipt No. :

473

Date : 25-02-2025

Received with thanks from Mr. Yash Jain (R.No-4)

an amount of Rupees Ten thousand Only/-

through Cash / Cheque / Bank Draft No. U.T.R. : AXOMB05661682059

Dated 25-02-2025 drawn on NEFT

on account of Cost Imposed on D.A No. 137/2024, D.H. 10.12.2024

Vijay Chandel

Treasurer / Secretary

versus

State of Himachal Pradesh &ors.

₹ 1,00,000/-

NGT Bar Association

[Signature]  
Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1

**Most Urgent**  
**Court Matter**

No.Udyog-Bhu(Khani-4)Laghu-370/2024- 708  
Government of Himachal Pradesh,  
Directorate of Industries,  
"Geological Wing"  
Dated: Shimla 171009, 01/5/ 2024.

To

The Mining Officer, Solan.  
Distt. Solan,  
Himachal Pradesh.

**Subject:- Original Application No. 137/ 2024 titled as Vijay Chandel V/s State of Himachal Pradesh & Ors.**

Sir,

Please find enclosed herewith a photocopy of order dated 19.04.2024 passed by Hon'ble National Green Tribunal in Original Application No. 137/2024 titled as Vijay Chandel, V/s State of Himachal Pradesh, which is received from the Consultant (Judicial) (N.G.T)(P.B) New Delhi through email.

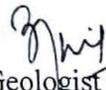
Accordingly, as per the order of the Hon'ble National Green Tribunal, you are hereby nominated as representation of Director of Industries, Himachal Pradesh of the committee forward by Hon'ble National Green Tribunal.

**Please treat it as most urgent being Court matter.**

Endst. No. As above. 710

Copy to the Assistant Environmental Engineer, HPSPCB, Baddi, Distt. Solan, Himachal Pradesh for information please

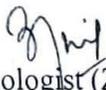
o/c

  
Geologist (Zone-III)  
Himachal Pradesh  
Dated : 01-5-2024



Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1

o/c

  
Geologist (Zone-III)  
Himachal Pradesh

**Urgent Court Matter**

No. Udyog- Bhu(Khani-4)Laghu-370/2024-~~8520~~  
Government of Himachal Pradesh,  
Directorate of Industries  
"Geological Wing"  
Dated; Shimla 171009,

19-12-2024

To

The Mining Officer,  
Solan, District Solan,  
Himachal Pradesh

**Subject: - Original Application No. 137/2024 titled as Vijay Chandel Vs State of Himachal Pradesh & Ors.**

Sir,

Please find enclosed herewith a copy of letter dated 18.12.2024 along with the order dated 10.12.2024 passed by the Hon'ble National Green Tribunal in the subject cited Original Application.

In this regard, you are requested to get the detailed information from the Railways authorities about the contractors/sub-contractors from the State who has supplied the soil for the work construction work of Railway Line Project from Chandigarh to Baddi. In case, the contractors/sub-contractors have not obtained permission as per the Himachal Pradesh Minor Minerals (Concessions) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, you are therefore, directed to take action as per the provisions contained in the ibid Rules and also forward the cases to ley environment compensation against the violators as per the notification dated 18.08.2022 by the Department of Environment, Science and Technology, Shimla-1, Himachal Pradesh

Also, you are directed to provide a copy of these orders to Divisional Forest Officer, Solan, Distt. Solan immediately.

Treat it as urgent being court matter,

  
**Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1**

  
Geologist (Zone-III)  
Department of Industries,  
Himachal Pradesh, Shimla-9

No. Udyog/SLN/MDP/Permission/-Vol-I-  
O/o the Mining officer, Solan  
Distt. Solan, H.P.

802-804

~~801~~

Solan,

Dated 11 August, 2024

To The Deputy Chief Engineer (C-II),  
Near Railway Hospital, Northern Railway Colony  
Sector-13, Chandigarh-160102

**Subject: - Regarding consumption of Minor mineral in the construction work of four lane and royalty thereof.**

Sir,

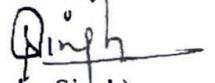
In reference to the subject cited above, it is submitted that construction of civil works including Earthwork, Blanketing, Bridges and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within Himachal Pradesh territory in C/W Provision of Chandigarh Baddi New BG Rail link are being carried out by the railway authority and as per the records, it has been reported that the minerals (soil) are procured from the unknown source without checking the exact legality of the minerals which has been published in the newspapers as well as, it has been found that the same issues has been raised in the matter of O.A. No. 137/2024 titled "Vijay Chandel v/s State of H.P. & ors." in the Hon'ble National green Tribunal.

It is further submitted that same matter was also highlighted in the meeting chaired by the Hon'ble Industries minister to the government of Himachal Pradesh and other members regarding the illegal usages of the minerals (especially soil) in the construction of Chandigarh Baddi New BG Rail link from Km. 24850 to 28200. In this regard, it requested to kindly arrange to supply the following information/data at earliest so that the collection of the royalty and the usages of legal minerals may be ensured as per the provisions: -

1. Details of the total royalty deposited for the stated work.
2. Details of the total permissions obtained to use the minerals.
3. Details of total bills raised for the corresponding quantity of minerals by the contractor.
4. Details of legal source of the minerals used for the construction of the stated construction work including the ordinary brick earth or soil.
5. Details of status of work i.e. tentative completed and the pending work and the minerals
6. Details/status of balance/stacked raw material available on the site.

Therefore, it is also requested to kindly provide the details so that further action regarding the matter may be initiated and the government may be apprised accordingly.

Yours faithfully



(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

Endst. No. \_\_\_\_\_

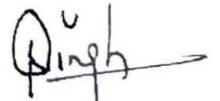
Dated \_\_\_\_\_

Copy to

1. The Geologist (Zone-III) Himachal Pradesh for information please.
2. AMI, Baddi and MI Nalagarh with the direction to check and cross verify the records and submit the detailed report regarding source, usage and royalty deposited by the contractor for above referred work.

  
Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1

B/c



(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

No. Udyog/SLN/Railway/Permission/- 953-955  
O/o the Mining officer, Solan  
Distt. Solan, H.P.

Recd.

Solan,

Dated

02<sup>nd</sup> Sep, 2024

To  
The Deputy Chief Engineer (C-II),  
Near Railway Hospital, Northern Railway Colony  
Sector-13, Chandigarh-160102

**Subject: - Regarding consumption of Minor mineral in the construction work of Chandigarh Baddi New BG Rail link.**

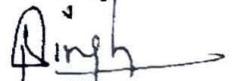
Sir,  
In continuation to the letter No. Udyog/SLN/Railway/Permission/- dated 11-08-2024 regarding the subject cited above, it is submitted that this office has desired the information regarding the usage of the minerals for construction of civil works including Earthwork, Blanketing, Bridges and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to.28200 within Himachal Pradesh territory in C/W Provision of Chandigarh Baddi New BG Rail link.

It is further submitted that the Government of Himachal Pradesh is monitoring the issue regarding the usage of the minerals in the stated work so it is once again requested to kindly provide the details as mentioned below so that the royalty and the usages of legal minerals may be ensured as per the provisions. The details for the desired information are mentioned as below: -

1. Details of the total royalty deposited for the stated work.
2. Details of the total permissions obtained to use the minerals.
3. Details of total bills raised for the corresponding quantity of minerals by the contractor.
4. Details of legal source of the minerals used for the construction of the stated construction work including the ordinary brick earth or soil.
5. Details of status of work i.e. tentative completed and the pending work and the minerals
6. Details/status of balance/stacked raw material available on the site.

Therefore, it is also requested to kindly provide the details so that further action regarding the matter may be initiated and the government may be apprised accordingly.

Yours faithfully



(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

Endst. No. \_\_\_\_\_

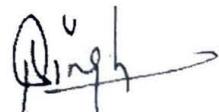
Dated \_\_\_\_\_

Copy to

1. The Geologist (Zone-III) Himachal Pradesh for information please.
2. AMI, Baddi and MI Nalagarh with the direction to check and cross verify the records and submit the detailed report regarding source, usage and royalty deposited by the contractor for above referred work



Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1



(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

-1593

No. Udyog/SLN/Railway/Permission/-  
O/o the Mining officer, Solan  
Distt. Solan, H.P.

on file  
Regd.  
SDK

Solan,

Dated

11-11-24  
October, 2024

To

The Deputy Chief Engineer (C-II),  
Near Railway Hospital, Northern Railway Colony  
Sector-13, Chandigarh-160102

कार्यालय उप-पडलाधिकारी (ना०) बडदी  
जम्मू संख्या 273...  
दिनांक: 11-11-2024  
हस्ताक्षर

Subject: -

Regarding consumption of Minor mineral in the construction work of  
Chandigarh Baddi New BG Rail link.

Sir,

In continuation to the letter of even number of this office issued on dated 11-08-2024 & 02-09-2024 regarding the subject cited above, it is submitted that this office has desired the information regarding the usage of the minerals for construction of civil works including Earthwork, Blanketing, Bridges and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within boundaries of territory of state of Himachal Pradesh in C/W Provision of Chandigarh Baddi New BG Rail link.

It is further submitted that the Government of Himachal Pradesh is monitoring the issue regarding the usage of the minerals in the stated work so it is once again requested to kindly provide the details as mentioned below so that the royalty and the usages of legal minerals may be ensured as per the provisions. The details for the desired information are mentioned as below: -

1. Details of the total royalty deposited for the stated work.
2. Details of the total permissions obtained to use the minerals.
3. Details of total bills raised for the corresponding quantity of minerals by the contractor.
4. Details of legal source of the minerals used for the construction of the stated construction work including the ordinary brick earth or soil.
5. Details of status of work i.e. tentative completed and the pending work and the minerals
6. Details/status of balance/stacked raw material available on the site.

Therefore, it is once again requested to kindly provide the stated details so that further action regarding the matter may be initiated and the government may be apprised accordingly.

Yours faithfully

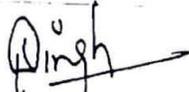
(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

Endst. No. 1233  
Copy to

Dated 22/10/2024

1. The Geologist (Zone-III) Himachal Pradesh for information please.
2. AMI, Baddi with the direction to check and cross verify the records and submit the detailed report regarding source, usage and royalty deposited by the contractor for above referred work.

  
Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1

  
(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

No. Udyog/SLN/Railway/Permission/- 1855-1859  
O/o the Mining officer, Solan  
Distt. Solan, H.P.

Regd.

Solan,

Dated 06 January, 2025

To The Deputy Chief Engineer (C-II),  
Near Railway Hospital, Northern Railway Colony  
Sector-13, Chandigarh-160102

**Subject: - Regarding consumption of Minor mineral in the construction work of Chandigarh Baddi New BG Rail link.**

Sir,

In continuation to the letter of even numbers dated 11.08.2024, 02.09.2024 & 23.10.2024 of this office regarding the subject cited above, it is submitted that this office has desired the information regarding the usage of the minerals, total royalty deposited etc. for construction of civil works including Earthwork, Blanketing, Bridges and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within Himachal Pradesh territory in C/W Provision of Chandigarh Baddi New BG Rail link but the same information has not received by this office till date.

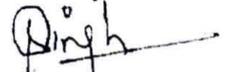
It is further submitted that Original Application No. 137/2024 titled as Vijay Chandel, V/s State of Himachal Pradesh is pending before the Hon'ble National Green tribunal and vide orders dated 10.12.2024 the Hon'ble National Green tribunal has directed that "the Geological Wing, Department of Industries, State of Himachal Pradesh is directed to examine all the cases of supply of sand/soil by the contractors/sub-contractors to the railways and to lodge FIR against violators who did not have the requisite permits for excavation of soil and who supplied soil without obtaining the same from persons having permits for excavation of soil".

Further, to take actions in compliance to the aforementioned orders, it is once again requested to kindly provide the details of all the contractors/sub-contractors (name & full address) who has supplied the sand, soil etc. to the railways for construction of Chandigarh Baddi New BG Rail link in the boundaries of Himachal Pradesh along with the documentary proof of legal source, valid permissions for extraction and transportation, the quantity of the minerals supplied along with the other details as mentioned below:-

1. Details of the total royalty deposited for the stated work.
2. Details of the total permissions obtained to use the minerals.
3. Details of total bills raised for the corresponding quantity of minerals by the contractor.
4. Details of legal source of the minerals used for the construction of the stated construction work including the ordinary brick earth or soil & other minerals.
5. Detailed status of work i.e. tentative completed and the pending work and the minerals used
6. Details/status of balance/stacked raw material available on the site.

Therefore, it is once again requested to kindly provide the details so that further action regarding the matter may be initiated as per the orders issued by the Hon'ble National Green Tribunal in the matter accordingly.

Yours faithfully



(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

Endst. No. \_\_\_\_\_

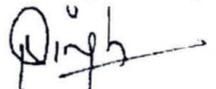
Dated \_\_\_\_\_

Copy to: -

1. The Deputy Commissioner, District-Solan (H.P) for information please.
2. The Geologist (Zone-III) Himachal Pradesh, Shimla-09 for information please.
3. Sh. Jai deep Singla, Prop. M/s Singla Construction Ltd., 1st Floor, SCO-22-23, Sector. 28 Chandigarh with the direction to provide the above mentioned detailed within a week, failing in which, the further actions will be initiated for which it will be your sole responsibility.
4. The AMI, Baddi with the direction to obtain the detailed report regarding source, usage and royalty deposited by the contactor for above referred work.

  
Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1

s/c



(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

No. Udyog/SLN/Railway/Permission/- 2168-2172  
O/o the Mining officer, Solan  
Distt. Solan, H.P.

Regd.

Solan,

Dated 10 March, 2025

To The Deputy Chief Engineer (C-II),  
Near Railway Hospital, Northern Railway Colony  
Sector-13, Chandigarh-160102

**Subject: - Regarding consumption of Minor mineral in the construction work of Chandigarh Baddi New BG Rail link.**

Sir,

In continuation to the letter of even numbers 4 of this office regarding the subject cited above, it is submitted that this office has desired the information regarding the usage of the minerals, total royalty deposited etc. for construction of civil works including Earthwork, Blanketing, Bridges and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within Himachal Pradesh territory in C/W Provision of Chandigarh Baddi New BG Rail link but the same information has not received by this office till date.

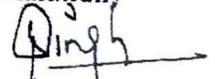
It is further submitted that Original Application No. 137/2024 titled as Vijay Chandel, V/s State of Himachal Pradesh is pending before the Hon'ble National Green tribunal and vide orders dated 14-02-2025, the Hon'ble National Green tribunal has directed to take cation and submit the action taken against the offenders for supplying the soil in the Baddi area.

Therefore, to take actions in compliance to the aforementioned orders, it is once again requested to kindly provide the details of all the contractors/sub-contractors (name & full address) who has supplied the sand, soil etc. to the railways for construction of Chandigarh Baddi New BG Rail link in the boundaries of Himachal Pradesh along with the documentary proof of legal source, valid permissions for extraction and transportation, the quantity of the minerals supplied along with the other details as mentioned below:-

1. Details of the total royalty deposited for the stated work.
2. Details of the total permissions obtained to use the minerals.
3. Details of total bills raised for the corresponding quantity of minerals by the contractor.
4. Details of legal source of the minerals used for the construction of the stated construction work including the ordinary brick earth or soil & other minerals.
5. Detailed status of work i.e. tentative completed and the pending work and the minerals used
6. Details/status of balance/stacked raw material available on the site.

Therefore, it is once again requested to kindly provide the details so that further action regarding the matter may be initiated as per the orders issued by the Hon'ble National Green Tribunal in the matter accordingly.

Yours faithfully



(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

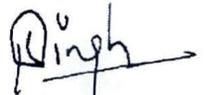
Copy to: -

1. The Deputy Commissioner, District-Solan (H.P) for information please.
2. The Geologist (Zone-III) Himachal Pradesh, Shimla-09 for information please.
3. Sh. Jai deep Singla, Prop. M/s Singla Construction Ltd., 1st Floor, SCO-22-23, Sector, 28 Chandigarh with the direction to provide the above mentioned detailed within a week, failing in which, the further actions will be initiated for which it will be your sole responsibility.
4. The AMI, Baddi with the direction to obtain the detailed report regarding source, usage and royalty deposited by the contactor for above referred work.



Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1

st/c



(Harvinder Singh)  
Mining Officer, Solan  
District Solan, (H.P.)

No. Udyog-Bhu (Khani-4)Laghu-377/2024 - 2318  
Government of Himachal Pradesh  
Department of Industries  
"Geological Wing"  
Dated, Shimla-171009

28-6-2024.

**Order**

Whereas, M/s Singla Construction Ltd., SCO 22-23, 1<sup>st</sup> Floor, Sector-28 C, Chandigarh-160002 has applied for grant of permission to use the material to be generated during the excavation and leveling of Ground from the Auro textiles, a unit of Vardhman textile limited located at Baddi which will be used for filling Earthwork in construction of Chandigarh Baddi New BG Rail link.

Whereas, the case was referred to the Joint Inspection Committee for conducting joint inspection of the site. The Joint Inspection Committee has inspected the site on 14.06.2024 and found that approx. 27000 M.T of useable minor mineral (clay/soil) is lying stacked on the spot. During the course of inspection, useable mineral to the tune 27000 M.T as clay/ soil is likely to be generated during the leveling works is verified by the Joint Inspection Committee. Accordingly, the Committee recommended the proposal of the applicant to lift the mineral to be extracted to Railway construction site.

Hence, on the basis of the recommendations of the Joint Inspection Committee and in the interest of mineral conservation & revenue to the State exchequer, the permission to lift about 27000 M.T of useable clay/soil is hereby granted in favour of M/s Singla Construction Ltd., SCO 22-23, 1<sup>st</sup> Floor, Sector-28 C, Chandigarh-160002 for a period of three (03) months or till the material is exhausted whichever is earlier as per the provisions contained in Rule, 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal mining, Transportation and storage) Rules, 2015, subject to prior permission from the Mining Officer, Solan, Distt. Solan in compliance to this order and after paying the advance royalty at Mining Office Solan.

**M/s Singla Construction Ltd.,  
SCO,22-23, 1<sup>st</sup> Floor, Sector-28 C,  
Chandigarh-160002**

*[Signature]*  
Geologist Zone-III  
Himachal Pradesh  
Dated 28/6/2024.

Endst. As above. 2318-20

Registered copy to the following for information and necessary action:-

1. The Mining Officer, Solan, Distt. Solan, H.P. w.r.t. his letter No. Udyog/SLN/MM/J.I./ Singla Construction Ltd./2023-466 dated 27.06.2024 for information & necessary action. He is further directed to ensure the following conditions before according the permission:-

- (i) The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty in advance.

*[Signature]*  
**Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1**

- (ii) The permission holder shall lift the assessed material within the permitted period from the site as mentioned above only.
  - (iii) That the permission holder should not be allowed to sell the raw material in outside the State.
  - (iv) That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
  - (v) The above permission is only to lift the raw material from site under development to the construction site of Railway (within H.P) in the interest of mineral conservation and this shall not be construed to be license to mining activity.
  - (vi) The party shall submit the detail of vehicles /Trucks which shall be engaged for carrying mineral for said purpose to Mining Officer Solan to ensure the proper inventory of transportation of mineral/raw material at Mining Officer level.
2. The Asstt. Engineer, HPPWD, Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 14.06.2024.



Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1



Geologist Zone-III  
Himachal Pradesh



Udyog/ SLN/ MM/ J.I./ Singla Construction Ltd./2023-  
O/o the Distt. Mining officer, Solan  
Distt. Solan, H.P.

Solan dated July, 2024

To

M/s Singla Construction Ltd.,  
SCO 22-23, 1<sup>st</sup> Floor, Sector-28C,  
Chandigarh-160002

Subject: Regarding request for permission to remove and shift ordinary soil/ shale.

Sir,

This is with reference to the office order Endst. No. Udyog-Bhu(Khani-4)Laghu-377/2024-2319 dated 28.06.2024 from the O/o Geologist (Zone-III), Himachal Pradesh on the subject cited above vide which you are permitted to lift/ sell the minor mineral i.e. clay/ soil generated during the eacavation and leveling area 200 x 105 meters and removal of loose earth/ ordinary soil and leveling of ground from the auro textiles, a unit of Vardhman textile limited located at Sai Road, Baddi for which the contract has been awarded to M/s Singla Construction Limited and the useable mineral generated from said site will be used for construction of civil works including Earthwork, Blanketing, Bridges and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 24850 to 28200 within Himachal Pradesh territory in C/W Provision of Chandigarh Baddi New BG Rail link.

In this regard the permission to lift approx. 27000 M.T. of minor mineral clay/ soil generated during leveling works is hereby accorded in your favour with the following conditions:-

1. That you will deposit the royalty in advance along-with taxes.
2. That the permission is valid for the period of three months or the exhaust of minor mineral (clay/ soil), whichever is earlier.
3. That you will only lift the stacked material and not indulge in any fresh excavation/ illegal mining or illegal procurement of material from any other source.

Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1

*Copy -  
15/07/2024  
H. K. Singh  
Rans*

4. That transportation of raw material is prohibited between 8.00 PM to 6.00 AM.
5. That you will properly maintain the record of lifted material.
6. That you will not be allowed to sell the raw material in open market and outside the State by any means.
7. That you will only use the mineral for filling Earthwork in construction of Chandigarh Baddi New BG Rail Link.
8. That for carrying mineral from the above mentioned area you will only use the vehicles bearing Nos. **PB-65AZ-8823, PB-65AZ-8824, PB-65AZ-8825, PB-65AZ-8826, PB-65AZ-9763, PB-65AZ-9837, PB-65AX-3206, PB-65AX-3209, PB-65AX-3210 and PB-65AX-4016** (as per details submitted) otherwise any other vehicle involved shall be penalized as per Rules.
9. That permission is only to dispatch the extracted material in the interest of mineral conservation and this shall not be construed to be license to mining activities.
10. That at any stage if you are found guilty of misusing the permission the said permission will be withdrawn and the actions as per the provisions of law will be initiated accordingly.

|  
(Harvinder Singh)  
Mining Officer, Solan  
District Solan, H.P.

Endst. No. As above  
Copy forwarded to:-

627

Dated 9-7-2024

1. The Geologist (Zone-III), Himachal Pradesh Shimla for information please.
2. The Mining Inspector, Nalagarh with the directions to visit the site from time to time for checking of record and to ensure that no further extraction could take place.

Singh  
(Harvinder Singh)  
Mining Officer, Solan  
District Solan, H.P.

Singh  
Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1

# SINGLA CONSTRUCTIONS LTD.

CIN : U45201CH2007PLC031029

Date: 06.09.2024

To

The Mining Officer,  
Solani

**Subject: Regarding the shifting of ordinary soil/shale.**

**Work:** Construction of Civil Works Including Earthwork, Blanketing, Bridges, and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 2485 to 28200 within Himachal Pradesh Territory in C/W Provision of Chandigarh Baddi New BG Rail link.

**Ref:** Your office letter no. Udyog/SLN/MM/J.I./Singla Construction Ltd./2023-626-628

Dear Sir,

With reference to subject cited above & letter under reference, we hereby submit that we have stopped the shifting of ordinary soil/shale from Auro textiles for use in Construction of Civil Works Including Earthwork, Blanketing, Bridges, and RUB's Services & Residential Buildings, Platform FOB Circulating Area, Drainage Protection Works & other miscellaneous and allied works from Km. 2485 to 28200 within Himachal Pradesh Territory in C/W Provision of Chandigarh Baddi New BG Rail link.

The last date of shifting of ordinary soil/shale was 29.08.2024 and we hereby surrender the permission.

This is for your information & record please.

Assuring you of our best services at all times.

Yours truly,  
For SINGLA CONSTRUCTIONS LIMITED



DIRECTOR



Geologist  
Deptt. of Industries  
(Geological Wing)  
H.P. Shimla-1

**HDFC BANK**  
 HDFC BANK LTD MALL ROAD  
 SOLAN, SOLAN-173212, HIMACHAL PRADESH  
 RTGS / NEFT IFSC : HDFC0000387

02042025  
 D D M M Y Y Y Y  
 Valid for 3 months only

Pay The Director, Environment Science & Technology, Shimla Or Bearer  
 या धारक को

Rupees रुपये One crore eight lacs only /  
 अवा करे ₹ 1,08,00,000/-

Acc. No. **50100679055756** Brn: 0387 Pdt: 980 (New Account)  
 SB A/C

Payable at par through clearing transfer at all branches of HDFC BANK LTD

District Mineral Foundation, Solan  
 Member Secretary *[Signature]* Chairman  
 Auth. Signatory Auth. Signatory  
 Authorised Signatories  
 Please sign above / उपरोक्त पर हस्ताक्षर करें

⑈000003⑈ 173240002⑈ 024361⑈ 31

*[Handwritten Signature]*

**Geologist  
 Deptt. of Industries  
 (Geological Wing)  
 H.P. Shimla-1**